

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 267/SM/2012

Subject : Filing of application for determination of tariff for generation of electricity from the generating stations and inter-State transmission of electricity through the transmission systems of Sardar Sarovar Narmada Nigam Limited (SSNNL) .

Date of hearing : 15.1.2013

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Respondents : Sardar Sarovar Narmada Nigam Limited, Vahodhara
Narmada Control Authority, Indore
Narmada Valley Development Authority, Bhopal
M.P. State Electricity Board, Jabalpur
Maharashtra State Electricity Distribution Co. Ltd., Mumbai
Gujarat Urja Vikas Nigam Limited, Vahodhara

Parties present : Shri M.A.K.P.Singh, Member, Narmada Control Authority
Shri P.J.Jani, GUVNL

Record of Proceedings

The representative of the Narmada Control Authority (NCA) submitted that NCA was setup to implement the decisions and directions of Narmada Water Disputes Tribunal Awards. In accordance with award, power from the Sardar Sarovar Project is to be shared with the three beneficiaries States, namely Madhya Pradesh, Maharashtra and Gujarat.

2. The representative of the NCA submitted that matter is to be discussed with three beneficiaries States and requested one month time to file its reply which was allowed.

3. The Commission directed the respondents to file their replies by 15.2.2013.
4. The petition shall be listed for hearing on 26.2.2013.

By the order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**